264

Re. Illegal detention

डा भाई महाबीर : ऐसे फीडम फाइटसं जिल्होंने पेंशन नहीं मांगी या पाने के लिये एप्लाई नहीं किया, क्या के लोग भी इस सुविधा के अधिकारी होंगे या नहीं ? उनको भी इस सुविधा का पाल मानने के लिये क्या आधार होगा क्योंकि उनके पास पेंशन सर्टिफिकेट तो होगा नहीं ?

oj girls

SHRI V. N. GADGIL: This is also a suggestion. This condition is laid down only with the object that there must be some proof that the applicant is a freedom} fighter. If the suggestion is that soine alternative proof should also be accepted, we will consider.

MR. DEPUTY CHAIRMAN: I think the House will agree to skip the lunch today because I have got 17 names of those who want to make a special mention: we have three more items of business which we have to do today. So it is a very busy schedule. Let us now go over to special mention. Shri Dhabe.

REFERENCE TO THE LOCATION OF NATIONAL THERMAL POWER COR-PORATIONS REGIONAL OFFICE AT NAGPUR.

SHRI **SHRIDHAR** WASUDEO DHABE (Maharashtra): Mr. Deputy Chairman, 1 am very thankful to you for granting me permission to raise the question of location of the/ National Thermal Power Corporation Regional Office at Nagpur. The Minister to Energy has decided to locate the Regional Office for the Western Region of National Thermal Corporation at Nagpur. Sir, thermal power stations of Maharashtra State Electricity Board are all located nearabout Nagpur and Vidarbha area. At Chandrapur, two super thermal power stations are being lo-

The question of locating office at Nagpur was considered by Experts Committee and officers; they had come to the conclusion that Nagpur has all the physical facilities and is also connected with all the parts of the country by airlines. Therefore, Nagpur was considered as a proper place and the decision was taken considering all the relevant facts.

In locating the regional office, criticism cannot be made that it should have been near coalmines, like captive power plant. If that is the criterian, ihen the Petro Chemicals and Fertiliser plants based on Bombay High gas cannot be located in Madhya Pradesh, U.P. or faraway place like Bihar; that will have to be located either in Maharashtra or Gujarat where there is gas. This office of Maharashtra is for the Western region, for Maharashtra, Gujarat and Madhya Pradesh. The principle of captive power plants cannot be made applicable for location of adminstra-tive offices.

It has been reported in HITVAD, a daily English newspaper published from Nagpur, in its issue of 4th May, 1983, that Energy Minister, Shri Shiv Shankar is reexamining the issue and that this will not be located at Nagpur. Sir, Nagpur is the ex. capital of Madhya Pradesh. Govern- ' ment is bound to keep its importance inview of Nagpur agreement and assurances from time to time by the Prime Minister and the Central Government. I would, therefore, request the hon. Minister not to change the decision and locate the office at Nagpur, a decision which is based on proper considerations and physical facilities and avoid any inter-State disputes in such matters. The office should be loca ted at Nagpur as already decided.

REFERENCE TO THE REPORTED ILLEGAL DETENTION OF 29 GIRLS IN THE PRESIDENCY JAIL, CALCUTTA

SHRI DINESH GOSWAMI (Assam): Mr. Deputy Chairman, Sir, I am thankful to you for giving me this permission to raise a matter of great importance, as it has appeared in the Weekend Telegraph of Calcutta of Saturday, 7th May, 1983. IU appears from the report that 29 girls are languishing in the Presidency Jail not because they have committed any crime, or, there is any case against them. They came to the jail with their mothers because their mothers had committed some crime. | They have now attained majority. But because of one reason or the other, they are not allowed to go outside and lead a normal life. This report has mentioned, has given, a number of cases. For